

GOVERNMENT OF KARNATAKA

No. RD 158 TNR 2020

Karnataka Government Secretariat, MS Building, Bengaluru, Dated: 03-07-2021

ORDER

Whereas, the State Executive Committee has issued revised guidelines to break the chain of COVID 19 transmission in the State, vide Order No. RD 158 TNR 2020, dated 07-05-2021 and further amendments to the said guidelines were issued vide Addendums 1 to 11. The State Executive Committee vide orders of even number dated 21-05-2021, 03-06-2021, 11-06-2021 and 19-06-2021 has further extended the implementation of the revised guidelines and related addendums upto 6 am of 05-07-2021.

And Whereas, the State has been opening up more economic and other activities in a calibrated manner based on the case positivity rate of the districts to sustain the substantial gains that have been achieved due to stringent containment measures.

And Whereas, the Ministry of Home Affairs vide Order No.40-3/2020-DM-I(A), dated 29-06-2021, has directed the States to consider implementation of targeted and prompt actions for COVID 19 management, as conveyed vide Ministry of Health and Family Welfare advisory dated 28-06-2021 until 31-07-2021.

And Whereas, the COVID 19 situation in the State has again been reviewed and it has been observed that new COVID 19 cases and case positivity rate is consistently showing a declining trend. The health experts have suggested opening up of more activities with continuous focus on the five-fold strategy, i.e., Test-Track-Treat-Vaccination and adherence to COVID appropriate behaviour, for effective management of COVID 19.

Now, therefore, in exercise of the powers conferred under the Section 24 of the Disaster Management Act, 2005, the undersigned, in the capacity of the Chairman, State Executive Committee, issues guidelines for COVID 19 surveillance, containment and caution for the entire State, as below, except Kodagu district as the case positivity rate is greater than 5% (For Kodagu district status quo will be maintained and the below relaxations will not apply).

These measures will come into effect from 6 am on 05-07-2021 and will be in force including and upto 6 am of 19-07-2021, for strict implementation by Chief Commissioner BBMP, Police Commissioners, Deputy Commissioners, Superintendents of Police, and other Heads of Departments and Authorities.

This order supersedes all other previous orders issued pertaining to similar matter. However, Orders regarding special surveillance measures for persons coming from Maharashtra and Kerala State will continue to be in force until further orders.

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(P Ravi Kumar)

Chief Secretary and Chairman, State Executive Committee

The Compiler, Karnataka Gazette, Bengaluru

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<u>Guidelines for Survillance, Containment and Caution</u> (As per GO No. RD 158 TNR 2020, dated 03-07- 2021)

- 1. In areas outside the containment Zones, all activities will be permitted, except the following:
- i. Theatres/Cinema halls and Pubs.
- ii. Swimming pools permitted for competitive training purpose only strictly adhering to COVID 19 appropriate behaviour and SOPs issued by the concerned departments.
- iii. Sports complexes and stadia shall be opened only for practise purpose strictly adhering to COVID 19 appropriate protocol and spectators will not be allowed.
- iv. All social/ political/ sports/ entertainment/ academic/ cultural/ religious functions/ other gatherings and large congregations.
- v. Marriages/Family Functions are permitted to be conducted involving not more than 100 people and strictly adhering to COVID 19 appropriate behaviour and prevailing guidelines issued by State Government.
- vi. Cremation/funerals to be allowed strictly adhering to COVID 19 appropriate with maximum of 20 people.
- vii. Religious places are allowed to open only for Darshan. No sevas allowed.
- viii. Public transport allowed to operate upto seating capacity.
 - ix. All shops, restaurants, malls, private offices, closed places to strictly enforce COVID appropriate behaviour failing which action will be initiated under the Disaster Management Act, 2005.
 - x. All educational intuitions/tutorials/colleges remains closed until further order.
 - 2. Night Curfew will continue to be imposed from 9 pm to 5 am in the State as per the guidelines annexed as Annexure A.

3. COVID Appropriate Behavior

- a) BBMP and District & Local Authorities shall take all necessary measures to promote COVID-19 appropriate behaviour. Strict enforcement of wearing of face masks, hand hygiene and social distancing must be ensured.
- **b)** Wearing of face masks is an essential preventive measure. In order to enforce this core requirement, BBMP, District Authorities and Local Authorities shall impose fine of Rs.250 in Municipal Corporation Areas and Rs.100 in other areas for not wearing face cover as required.
- c) The National Directives for COVID-19 Management shall be strictly followed throughout the State.

- 4. There shall be strict implementation of 5-fold strategy of effective management of COVID-19 as set out in the Ministry of Health and Family Welfare advisory dated 28-06-2021 until 31-07-2021.
- 5. Deputy Commissioners of the Districts based on their assessment of the situation and after consultation with the District-in-charge Minister, may impose additional containment measures as deemed necessary.
- 6. Strict enforcement of the guidelines
- a) Chief Commissioner BBMP/Deputy Commissioners shall strictly enforce the above measures. For the enforcement of social distancing, Commissioners of Police/Deputy Commissioners may, use the provisions of Section 144 of the Criminal Procedure Code (CrPC) of 1973.
- b) Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Section 188 of the IPC, and other legal provisions as applicable.

(P Ravi Kumar) Chief Secretary and Chairman, State Executive Committee

Annexure-A

Guidelines for night curfew

- 1. The movement of individuals shall remain strictly prohibited between 9.00 pm to 5.00 am, except for essential activities.
- 2. Patients and their attendants/persons requiring emergency need for movement shall be allowed to move.
- 3. All industries/companies which require operations at night shall be permitted to operate. Movement of employees of such organizations shall be allowed on producing valid ID card/authorization issued by their respective Organization/Institution.
- 4. Employees and vehicles of Telecom and Internet Service providers. shall be allowed movement on producing valid ID card issued by their respective organization/institution. Only essential staff/employees of of IT and ITeS companies /organization shall work from office. Rest will work from home.
- 5. Medical, emergency and essential services including pharmacies shall be fully functional and other commercial activities are prohibited.
- 6. There shall be no restriction in movement of all types of goods through trucks, goods vehicles or any goods carriers, including empty vehicles. Home delivery of goods and operations of E-Commerce companies are allowed.
- 7. Movement of buses, trains and air travel are permitted. Movement of Public Transport, private vehicles and taxis to and from airports, bus terminals/bus stand, railway stations, etc, allowed, for facilitating movement of passengers by air, rail and road. The movement will be allowed only on displaying valid travel documents/tickets.

(P Ravi Kumar) Chief Secretary and Chairman, \$tate Executive Committee